

(22)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/6/2018
NAME OF THE PETITIONER(S) : ARUMUGASAMI
NAME OF THE RESPONDENT(S) : SARAVANA SELVARATHINAM & 10 OTHERS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

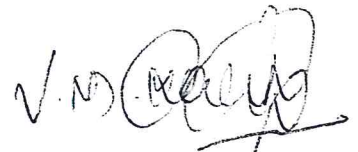
NAVEEN KUMAR MUTHU &
G.V. MOHAN KUMAR

Counsel for Petitioner



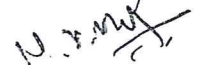
V.N. KARTHIK .

Counsel for 8th Respondent
(SBI)



M.V. VIJAYA BAKAR

Counsel for 11th Respondent



Puthaen Siddharth

Counsel for 1, 2 & 4 Respondent
Rep



ORDER

Counsels for both the parties are present. Counsel for R1, R2 and R4 present and has undertaken to file vakalat on behalf of R3. Counsel for R8 present. Counsel for R11 present. No representation on behalf of other respondents. **The Registry** is directed to issue notice to the R5, R6, R7, R9 and R10. The Petitioner is also directed to issue private notice to the said Respondents and file proof of the same. The petitioner has prayed for grant of interim reliefs; one of the prayers is to order for protection of the assets of the 1st Respondent Company. Therefore, the Respondents are restrained from selling, alienating, transferring, mortgaging or in any other manner encumbering the movable properties of the 1st Respondent Company till the disposal of the Company Petition. Put up on **15.03.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk